

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42224 of 2016

(Arising out of Order-in-Original No.43/2016 (CE) dt.08.06.2016 passed by Commissioner of Central Excise, Chennai-III Commissionerate, 26/1, M.G.Road, Nungambakkam, Chennai - 600 034)

M/s.Exide Industries Ltd

No.246, Chichurakanapalli Village, Sevaganapalli Panchayat
Hosur - 635 103, Krishnagiri Dist.

Appellant

Vs

Commissioner of Central Excise

Chennai III Commissionerate, Chennai

Respondent

APPEARANCE:

For the Appellant : Sh.Sai Prashanth, Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

FINAL ORDER No. 41120/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr